

**Central Administrative Tribunal
Principal Bench**

CP No.45/2016 in OA No.50/2014

New Delhi, this the 22nd day of September, 2016

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. V.N. Gaur, Member (A)**

Shri Ashok Raj Arora
Age 57 years
S/o Late Durga Das
R/o G-207, Type-IV
South Moti Bagh, Nanak Pura
New Delhi.

...Applicant

(By Advocate : Shri D S Mahendru)

Versus

1. Shri Rajeev Mehrishi, Secretary
M/o Home Affairs, Govt. of India
North Block, New Delhi-110001.
2. Dr. Rajinder Singh Dang
Director, Central Forensic Science Laboratory
Central Bureau of Investigation, CGO Complex, Block No.4
Lodhi Road, New Delhi.
3. R.S. Bhatti
Joint Director/HOZ, Technical Forensic Coordinator
Central Bureau of Investigation
CGO Complex, Block No.4
Lodhi Road, New Delhi.Respondents

(By Advocate: Shri Rajive R Raj)

ORDER (ORAL)

Justice Permod Kohli, Chairman :-

Vide order dated 18.02.2016 passed in OA No.50/2014 following directions were issued:-

"5. In the circumstances, the OA is disposed of with direction to respondents to verify that on which date the appointing authority acquired knowledge about the release of the applicant from detention and if the

suspension order was not found reviewed within 90 days from the date of intimation, the order would be deemed as revoked w.e.f. 28.11.2012 and the applicant would be entitled to reinstatement in service forthwith.

OA stands disposed of. No costs."

2. Shri Rajive Ranjan Raj, learned counsel for the respondents has placed on record a copy of communication dated 20.09.2016 addressed to him by the respondents accompanied with a copy of order No.138/2016 dated 14.09.2016, wherefrom it is evident that the respondents, after revocation of suspension of the applicant, have directed release of full pay and allowance for the period of suspension by adjusting the subsistence allowance already granted to him.

3. In this view of the matter, nothing survives in this Petition. However, learned counsel for applicant submits that even though order has been passed, actual financial benefits have not been released.

4. In such circumstances, we direct the respondent to release the consequential financial benefits to the applicant within a period of two months. With this observation, contempt proceedings are dropped. Notices issued to the alleged contemnors are discharged.

(V N Gaur)
Member(A)

(Justice Permod Kohli)
Chairman

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